

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 624 of 2020**

**IN THE MATTER OF:**

**Om Prakash Agrawal  
Liquidator – S. Kumars Nationwide Ltd. ...Appellant**

**Versus**

**Chief Commissioner of Income Tax (TDS) & Anr. ...Respondents**

**Present:-**

**For Appellant: Mr. Kanishk Khetan, Advocate  
Mr. Anil Goel, PCA.**

**For Respondent: Mr. Suresh Kumar, Advocate.**

**O R D E R  
(Virtual Mode)**

**25.11.2020** Learned counsel for Respondent No. 1 in spite of opportunity dated 16<sup>th</sup> October, 2020 has still not filed Reply. The learned counsel Sh. Suresh Kumar for Respondent No. 1 again seeks time. Learned counsel states that within one week the Reply would be filed. Opportunity is given.

The Respondent No. 1 should file Reply within one week, (Rejoinder of which already the appellant has filed due to the parties coordinating between themselves).

Parties may file brief Written Submissions not more than three pages, if not yet already filed. Copies of the Judgment(s), on which parties want to refer and rely on, at the time of arguments, may be filed within two weeks.

*Cont.....*

List the Appeal 'For Admission (After Notice)' hearing on **14<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

R N/nn/